



LEGISLATIVE ASSEMBLY OF GOA

The Goa Public Health (Amendment) Bill, 1995

(Bill No. 5 of 1995)

(To be introduced in the Legislative Assembly of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PANAJI
MARCH, 1995

**The Goa Public Health (Amendment)
Bill, 1995**

(Bill No. 5 of 1995)

A

BILL

further to amend the Goa, Daman and Diu Public Health Act, 1985.

Be it enacted by the Legislative Assembly of Goa in the Forty-sixth Year of the Republic of India as follows:—

1. *Short-title and commencement.*— (1) This Act may be called the Goa Public Health (Amendment) Act, 1995.

(2) It shall come into force at once.

2. *Amendment of section 53.*— In sub-section (1) of section 53 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985), clause (vii) shall be omitted.

Statement of Objects and Reasons

Clause (vii) of sub-section (1) of section 53 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985), empowers the Government to isolate any person who is found to be positive for acquired immuno deficiency syndrome by serological test.

World Health Organisation has now recommended that isolation of HIV patients is an immoral approach and will only contribute in restraining people from getting tested serologically. Also, the family of the affected person will be deprived of its livelihood if the bread earner becomes a victim of HIV.

It is, therefore, proposed to delete said clause (vii) of sub-section (1) of section 53 of the Act, 1985.

This Bill seeks to achieve the above object.

Financial Memorandum

Under the proposed Legislation the duties are to be performed by the existing staff of the Directorate of Health Services. No financial implication is involved in this Bill.

Panaji,
23rd March, 1995.

DR. WILFRED D'SOUZA
Minister for Health

Assembly Hall,
Panaji,
23rd March, 1995.

ASHOK B. ULMAN
Secretary to the
Legislative Assembly of Goa.

(Annexure to Bill No. 5 of 1995)

The Goa Public Health (Amendment) Bill, 1995

The Goa, Daman and Diu Public Health Act, 1985

Act No. 25 of 1985

Section 53 (1) (vii) all persons found to be positive for acquired imuno deficiency syndrome by Serological test shall be immediately isolated in institutions so prescribed for this purpose;

Assembly Hall,
Panaji,
23rd March, 1995.

ASHOK B. ULMAN
Secretary to the
Legislative Assembly of Goa.